

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 253 of 2020**

**IN THE MATTER OF:**

**Avadhraj Energy Pvt. Ltd.**

**....Appellant**

**Vs.**

**Chemtrols Industries Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:**

**For Respondent:     Mr. Ajay K. Jain and  
                              Mr. Atanu Mukherjee, Advocate for R-1.**

**O R D E R**

**11.02.2020:** There is no representation on behalf of the Appellant, either in person or through Learned Counsel. However, there is appearance on the side of the Respondent through Learned Counsel Mr. Atanu Mukherjee. At this stage, the Learned Counsel for the Respondent brings it to the notice of this Tribunal that the Respondent has not served a copy of the paper Book of the instant company Appeal. Hence, the Appellant is directed to serve a copy of the paper Book of the Appeal on Counsel for Respondent within three days from today. For filing of Reply, two weeks' time is granted from the date of receipt of the copy of the Appeal paper Book. In case, the Appellant is to file Rejoinder, he may do so after serving the copy of the same well in advance to the Respondent side.

List this Appeal on **04<sup>rd</sup> March, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

*sa/rr*